

(iii) (a) Forty-eighth Annual Report and Accounts of the North Eastern Electric Power Corporation Limited (NEEPCO), Shillong, Meghalaya, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L. T. 1029/18/24]

(iv) (a) Annual Report and Accounts of the Grid Controller of India Limited (erstwhile POSOCO), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 1028/18/24]

**Report and Accounts (2023-24) of the Coir Board, Kochi, Kerala and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SUSHRI SHOBHA KARANDLAJE): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers, under sub-Section (1) of Section 19 and sub-section (4) of Section 17 of the Coir Industry Act, 1953:-

(a) Seventieth Annual Report of the Coir Board, Kochi, Kerala for the year 2023-24.

(b) Annual Accounts of the Coir Board, Kochi, Kerala, for the year 2023-24, and the Audit Report thereon.

(c) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 1033/18/24]

**I. Notifications of the Ministry of Mines**

**II. Reports and Accounts (2023-24) of NALCO, Bhubaneswar, Odisha: HCL, Kolkata, West Bengal and related papers**

**खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दूबे):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i). A copy each of the following Notifications of the Ministry of Mines, under

sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- (1) S.O. 2936(E).., dated the 24<sup>th</sup> July, 2024, notifying M/s Bhushilp Mines and Minerals Pvt Ltd under 'Category A Exploration Agencies'.
- (2) S.O. 3054(E).., dated the 31<sup>st</sup> July, 2024, proposing to undertake prospecting and mining operations in respect of mineral Gold and any other minerals in the State of Karnataka.
- (3) S.O. 3847(E).., dated the 9<sup>th</sup> September, 2024, notifying Smt. Farida M. Naik, Joint Secretary to the Government of India as the 'Designated Officer'.
- (4) S.O. 3929(E).., dated the 13<sup>th</sup> September, 2024, notifying M/s GMMCO Technology Services Limited under 'Category A Exploration Agencies'.

[Placed in Library. For (1) to (4), see No. L. T. 1020/18/24]

- (5) S.O. 4561(E).., dated the 17<sup>th</sup> October, 2024, notifying M/s Envirogreen Consultants (India) Private Limited under "Category 'A' Exploration Agencies".

[Placed in Library. See No. L. T. 1605/18/24]

(ii). A copy each of the following Notifications of the Ministry of Mines, under sub-section (3) of Section 35 of the Offshore Areas Mineral (Development and Regulation) Act, 2002:-

- (1) G.S.R. 490(E).., dated the 9<sup>th</sup> August, 2024, publishing the Offshore Areas Mineral Trust Rules, 2024.
- (2) G.S.R. 502(E).., dated the 14<sup>th</sup> August, 2024, publishing the Offshore Areas Mineral (Auction) Rules, 2024.
- (3) G.S.R. 646(E).., dated the 16<sup>th</sup> October, 2024, publishing the Offshore Areas Operating Right Rules, 2024.

[Placed in Library. For (1) to (3), see No. L. T. 1021/18/24]

(iii). A copy of the Ministry of Mines Notification No. S.O. 3246(E).., dated the 10<sup>th</sup> August, 2024, establishing the Offshore Areas Mineral Trust constituting the Governing Body and Executive Committee, issued under sub-section (1) of Section 16A of the Offshore Areas Mineral (Development and Regulation) Act, 2002.

[Placed in Library. See No. L. T. 1021/18/24]

(iv). A copy of the Ministry of Mines Notification No. S.O. 3648(E).., dated the 28<sup>th</sup>

August, 2024, notifying Shri Vivek Kumar Bajpai, Joint Secretary, Ministry of Mines as the administering authority for the purpose of the Offshore Areas Mineral (Development and Regulation) Act, 2002, issued under clause (a) of Section 4 of the said Act.

[Placed in Library. See No. L. T. 1021/18/24]

(v). A copy of the Ministry of Mines Notification No. S.O. 4760(E) ., dated the 29<sup>th</sup> October, 2024, amending the First Schedule to the Offshore Areas Mineral (Development and Regulation) Act, 2002, issued under sub-section (2) of Section 16 of the said Act.

(vi). A copy of the Ministry of Mines Notification No. S.O. 4819(E) ., dated the 6<sup>th</sup> November, 2024, declaring that various parts of the offshore area along with the coordinates of the boundary points, as mentioned therein, shall be available for grant of composite licence, issued under Section 10 of the Offshore Areas Mineral (Development and Regulation) Act, 2002.

[Placed in Library. For (v) and (vi), see No. L. T. 1606/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(i) (a) Forty-third Annual Report and Accounts of the National Aluminium Company Limited (NALCO), Bhubaneswar, Odisha, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 1016/18/24]

(ii) (a) Annual Report and Accounts of the Hindustan Copper Limited (HCL), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 1015/18/24]

- I. **Reports and Accounts (2023-24) of the Balmer Lawrie and Co. Limited, Kolkata; BLIL, Kolkata; EIL, New Delhi and related papers.**
- II. **Memoranda of Understanding between Government of India and M/s Balmer Lawrie & Co. Ltd., Kolkata and Government of India and Engineers India Limited**